

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.979/Del/2020
Assessment Year: 2011-12

D.R. Johns Lab Pvt. Ltd., 212, Ch. Dilip Singh Bhawan, Shahpur Jat, New Delhi	Vs.	ACIT, Circle-7(1), New Delhi
PAN :AABCD8118N		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. Sanjay Kumar, Sr.DR

Date of hearing	17.02.2023
Date of pronouncement	17.02.2023

ORDER

PER SAKTIJIT DEY, JM:

This is an appeal by the assessee against order dated 17.01.2020 of learned Commissioner of Income Tax (Appeals)-3, New Delhi, for assessment year 2011-12.

2. When the appeal was called out, none was present for the assessee. However, learned Authorized Representative of the assessee has filed a letter dated 7th February, 2023 seeking withdrawal of the appeal as the assessee has opted to settle the dispute under the Direct Tax Vivad Se Vishwas Act, 2020 and has

received the certificate issued by the designated authority in Form No. 3.

3. Learned Departmental Representative has no objection to the aforesaid request of the assessee.

4. Having considered the submission of learned Departmental Representative and perused the materials on record, we permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed.

Order pronounced in the open court on 17th February, 2023

**Sd/-
(G.S. PANNU)
PRESIDENT**

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 17TH February, 2023.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi